entral Administrative tribunal

Service Tible A 623 1-8 F1993

Perties H. F. Deer volume Applicant.

Service Tible A 623 1-8 F1993

Applicant.

Part .

Page Shack Pist — A-1.8 A-2 / Creder Shack A-3 Le A-5 / Final, Suggenent A-6 Le A-11/

Annexued A-20 to A-20/

Counter Afridavit. A34 40 A-450

Rejoinder Affidavit A-46 de A-53

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C-File --- C- \

BIC. chistrograd on 09-5-12 Rose Soc 50.

# CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH.

24/5/88

23-A, Thornhill Road, Allahabad-211C01

Registration No.

623

of 1988



PPLICANT (s)	anuman Prasad	Dwived
SPONDENT(s) DP	S Kaupur and a	Nother
Strain -		

### Particulars to be examined

- 1. Is the appeal competent?
- 2. (a) Is the application in the prescribed form?
  - (b) Is the application in paper book form?
  - (c) Have six complete sets of the application been filed?
- 3. (a) Is the appeal in time?
  - (b) If not, by how many days it is beyond time?
  - (c) Has sufficient case for not making the application in time, been filed?
- 4. Has the document of authorisation/Vakalatnama been filed ?
- Is the application accompanied by B. D./Postal-Order for Rs. 50/-
- 6. Has the certified copy/copies of the order (s) against which the application is made been filed?
- 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?
  - (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly?

#### Endorsement as to result of Examination

yes

yes

yes

Four sets have been filed

yes

\_\_\_\_

yel

yes

yes

yes

Attested by potrocali

# Particulars to be Examined

## Endorsement as to result of Examination

	•		•
	(c) Are the documents referred to in (a) above neatly typed in double space?  Has the index of documents been filed and	Som the state of t	Photostal-copy of the documents ove her filed. One of the document-
	paging done properly?	y ya	
9.	Have the chronological details of representation made and the outcome of such representations been indicated in the application?	yes	·
₹0.	Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal?	. 70	
11.	Are the application/duplicate copy/spare copies signed?	yes	
12.	Are extra copies of the application with Ann- exures filed?		
	(a) Identical with the original?	yes	
	(b) Defective ?	Mo	
	(c) Wanting in Annxures	No	
	Nos	•	
13.	Have file size envelopes bearing full addresses, of the respondents been filed?	No	
14.	Are the given addresses, the registered addresses?	yes	
15.	Do the names of the parties stated in the copies tally with those indicated in the application?	yes	
16.	Are the translations certified to be true or supported by an Affidavit affirming that they are true?	NA	
17.	Are the facts of the case mentioned in item No. 6 of the application?		
	(a) Concise ?	Mo	
	(b) Under distinct heads?	No	
	(c) Numbered consectively?	yes	
	(d) Typed in double space on one side of the paper ?	yes	
18.	Have the particulars for interim order prayed for indicated with reasons?	yes	·

her all the remedies have been exhaused.

Jed 1975 - 88 . Wasandsa Singh

# ORDER SHEET

# IN THE CENTRAL ADMINISTRATUVE TRIBUNAL ALLAHABAD



٠ ٠	Sl.No. of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (ifany taken on order
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3.2:89 Mobilting Adjok 28.4.89 for hearing. Justin.

Central Administrative Tribunal
Lucknow Bench, Lucknow.

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ORDER SHEET

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Order

.O.A./I.A. No. (22)(1)

on sin

Office Report

### ORDERSHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNA

ADDITIONAL BENCH

623 f 88

ORDERS WITH SIGNATURE Office Notes as S.No. to action (if any) Order of Order taken on order. , The case is sipe for hearing but as of the year 1988 adjourned sine-die. 21-8-90 DR DR(7) 24/12/91 The Case veletes to territorial Jurisdiction of luknow learth hence is being transferred to lucknow leanthe Will's order obster 18-12-1991 Submitted before Hon'the Single nember court for mary order's segarding transferring the cape to CAT LKO Rend

O.R.



IN THE CENTRAL ARMINISTRATIVE TRIBUNAL LUCKNOW BENCH

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	· · · · ·	• • •	Date	nf Der	ession 🥞

H.P. Dwiveli\_\_\_\_ Petitioner.

Advocate for the Petitioner(s)

VERSUS

D.P.S. Kanking on Respondent.

-- Advocate for the Respondents

CORM

Hon bie Mr. Justice U.C. Snivastave, N.C.

Hon'ble Mr. k. abayy A.M.

- 1. Whether Reporter of Local papers may be allowed to
- 2. To be referred to the reporter or not ? N:
- 3. Whether their Lord Snips wish to see the fair copy por of the Judgement?
- 4. Whether to be corculated to other benches ?  $^{\prime\prime}$

Vice-Chairman / Member

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

Original Application No: 623 of 1988

Hanuman Prasad Dwivedi ..... Applicants.

Versus

D.P.S. Kanpur & others ...... Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C. Hon'ble Mr. K.Obayya. A.M.

The applicant entered the Department of Posts as an Extra Departmental Branch Post Master (EDBPM) in the district of Unnao. He was involved in a murder case and was awarded the punishment of Life Imprisionment by the Hon'ble Session judge, against which the appeal was allowed by the High Court on 30th July 1976. The immediately applied for being taken back to duty but he was appointed as a substitute EDMP at Gangaghat in place of another person. Later on the applicant was permitted provisionally to appear in the recruitment Examination for the selection of postman conducted by the Postr Master Kanpur. The prerequisite condition. for admitting an EDA to such an examination are that the EDA should not have attained the age of 42 years on the date of examination and that he should have completed 3 years of his service. In the instant case, the applican was quite well within the prescribed age limit

he is said to have not completed 3 years of his

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service in EDA's cadre, unless he was permitted to count his past service rendered prior to 27.9.71 or else, the period from 30.7.76 to 3.1.79 when the applicant remained out of Employment due to the Administrative Error was condoned by the DPS Kanpur to count for duty for the purpose of determining selection to regular/posts.asThe respondent No.1 sought clarification from the learned DPS Kanpur on this point vide his letter dated 25.4.84. The reply given by the learned DPS is not known to the applicant, but it is presumed it was not wholesome, because just thereafter, the learned Supdt. issued the impugned order vide order dated 28.3.85 through which he not only rejected to condone the period of unemployment into duty, but also he has rejected to count a period of actual duty rendered by the applicant from 4.1.79 to 7.2.80 as duty for the purpose of determining selection to the regular posts is The applicant preferred an appeal against the same orderdandithat tookwashrejectedithroughaa nongund speaking order. The condonation having beenwas refused the provisional permissionato appeare at the Recruitment examination eissaid to hhave benal. become infructuous and as such the result of the recruitment examination was refused to be announced Hence the applicant approached the Tribunal.

2. The respondents in their counter reply have pointed out that Sri Hanuman Prasad Dwivedi, petitioner was engaged as Extra Departmental Branc Post Master Majra Piper Khera in the month of April, 1968. Later on he was shifted to work as Extra Departmental Branch Post Master Ganga-

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ghat but consequent on Aupgradation of Gangaghat Extra Departmental Branch Office, the said Hanuman Prasad Dwivedi was again reverted as Extra Departmental Branch Office, Majra Pipar Khera w.e.f. 26.2.1969. While working as EDBPM. the said Sri Hanuman Prasad Dwivedi remained on unauthorised absence from 12.6.1969 to 23.6.1969. The period was treated as break vide Inspector of Post Offices North Sub Division Memo dated 27.6.69. While working as EDBPM the said Sri Hanuman Prasad Dwivedi, applicant again absented himself with effect from 27.9.71 without any leave application or authorised leave. On enquiry, it was found that the applicant was arrested in a murder case. Consequently, he was put off on duty w.e.f. 27.9.1971. The applicant was sentenced to undergo imprisonment for life under Section 302/149, I.P.C. vide Sessions Judge Unnao Judgement dated 30.10.1972, but the official failed to perform his legitimate duty to inform this office with the fact of his Sentence awarded by Hon'ble Sessions Judge Unnao to enable this office for taking necessary action against him. Since the service of Extra Departmental employees are not transferable, the frequent changes from one place to another on the request of the official or otherwie will automatically be treated as break in service. Further the unauthorised absence even for a day constitutes a break in service of an Extra Departmental Agent unless regularised asauthorised leave or condoned vide Director General, Pos & Telegraph instructions No. 10 below ruled-4 of the Extra Departmental Agent Conduct and service Rules. As such the services rendered by said Sri Hunaman Prasad Dwivedi in any capacity upto 23.6.69, will not be contin

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for any other purposes. Despite several unregistered reminders, no responde from the learned Supdt, the applicant sent a Regd. Reminder on 20.3.78 and still another read, reminder on 13.2.79. He was ultimately posted as EDBPM Gangaghat from 4.1.79 in the Temporary vacancy of Shri Munshi Lai as per orders of SDI (Posts) Unnao. Ascording to the department, as no application for leave was received, therefore, there was no occaion for sanction or granting the leave. The contents of para No. 6(V) are not admitted by the petitioner. He was only appointed as Extra Departmental Mail Peon, Ganga ghat w.e.f. February, 1980 as fresh candidate therefore the services of the applicant other than the services rendered as Extra Departmental Mail Peon, Gangaghat cannot be taken into account for any purpose including the purpose for computation of length of service for appearing in any departmental examination and or grant of ex-gratia gratuity and there is no illegality in the orders passed by Senior Supdt. Post Office Mufassal Division. Under the heading of relief it is submitted that the applicant is not entitled to any relief. Under the heading interim reliefs it is submitted that the applicant is not entitled to any interim reliefs during the pendency of this application. As such, the applicant does not come in merit and, therefore, he is not entitled for declaration of the result as prayed for. applicant is devoid of merits and is liable to be rejected.by



The respondents, however, are directed to consider the case of the applicant again, and in case, the whenever, a fresh examination takes place, he may be allowed to appear in the examination or given the benefit of the earlier examination.

With these observations, the application stands disposed of finally with no order as to the cost.

Member

Vice-Chairman.

Lucknow Dated:23.2.93

(jlw)

RIV

Applicant

Application u/s 19 of Adminstrative Tribunal Act, 1985

Filed on 16-5-88

Regn. No. 623 of 1988

Signature of D.R.(J)

In The Central Adminstrative Tribunal, Allahabad-1

Between

Hanuman Prasad Dwivedi

•	A N D					,
(1) Supdt.	Posts 'M'	Dn.	Kanpur	I		Respondents
(2) D.P.S.	Kanpur			Ī		<u>-</u>

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5	A IV	No.A 4/EDA/Najra Piperkhera dt.25-4-84 from Resp.1 to 2	13 to 14
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(R.K.Tewari)
Advocate

154, Purshottamnagar, Allahabad-16

Filed today. Hals of Admillion Notice to 24/8/8/

# **Details of Application**

#### 1- Particulars of the Applicant :--

(i) Name of the Applicant HANUMAN PRASAD DUIVEDI

(ii) Father's Name

Late Shri Raghubar Prasad Dwivedi

(iii) Designation &

EDMP Majra Piperkhera Dist. Unnao

Office in which employed Majra Piperkhera B.O. in Dist. Unnao

(iv) Office Address:

- ditto -

Additional Bench At Allahabad

(v) Address for service

Village & P.O. Banthar

.

of all notices Dist. Unnao.

2- Particulars of the Respondents:-

(i) Name &/Or Designation (1) Supdt. Posts "M" Division, Kanpur

(ii) Official Address

(2) D.P.S. Kanpur

(iii) Address for service of all notices

3. Particulars of the order against which application is made :-

(i) Order No.

A4/EDA/Majra Piper Khera

(ii) Date

28-3-85

(iii) Passed by

Supdt. Posts "M" Dn. Kanpur

appulate order of Ann Avison P 21

(iv) Subject in brief

Refusal to condone period of non employment which had been due to Adminstrative Error.

#### 4- Jurisdiction of the Tribunal

The applicant declares that the subject matter of the order against which he wants redressal is within the Jurisdiction of the Tribunal.

#### 5- Limitation

The applicant further declares that the application is within the limitation prescribed in section 21 of the Administrative Tribunal Act, 1985.

#### 6- Facts of the case

The facts of the case are given below:-

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(i)

The applicant entered the Department of Posts as an Extra Departmental Branch Postmaster (in short EDBPM) in Majra Piperkhera Branch Post Office (in Short B.O.) on 14-4-1968 & while working on that post he was transferred to work as ED BPM Gagaghat B.O. From 26-2-69 Gagaghat B.O. was converted into a departmental Sub Post Office and the applicant was returned back to his old post of BPM Majra Piperkhera. He was then involved in a murder case and was awarded the pounishment of Life Imprisionmentipy the Hon'ble the Sessions court at Unnao. As a result of Appeal that punishment order of Life Imprisionment was set aside by the Hon ble the High Court of Allahabad (Iucknow Bench) vide their order dated the 30th of July, 1976. The applicant immediately applied for being L taken back to duty but he was appointed as a sustitute EDMP Maira Riperkhera vice one Shri Munshi Lal w/e/f 4-1-79 by the then SDI (Posts) Unnao. Later on the applicant was permitted provisionally to appear in the recruitment Examination for the selection of Postmen conducted by the Postmaster Kanpur in July 1983. The prerequisite conditions for admitting an EDA to such an Examination are (a) that the EDA should not have attained the age of 42 years on the date of Examination and (b) that he should have completed 3 years of his service. In the instant case the applicant was quite well within the prescribed age limit, he is said to have not completed

to 3-1-79 when the applicant remained out of Employ
District Egnin Shij Mass

Advocati

3 years of his service in EDA's cadre, unless he

was permitted to count his past service rendered

prior to 27-9-71 or else the period from 30-7-76



ment due to the Adminstrative Error was condoned the DPS Kanpur to count for duty for the purpose of determinning selection to regular Posts as per DG P&T New Delhi letter No.47/5/79-SPB I dated22-10/82 appearing as DG's Instruction No.4 below Rule 9 of EDA (Conduct & Service) Rules 1964. The Resp. No.1 sought clarification from the learned DPS Kanpur on this point vide his letter No.A 4/EDA/Majra Piperkhera dated 25-4-84 at Ann. A IV on Pages 13 & 14. The reply given by the learned DPS is not known to the applicant but it is presumed it was not wholesome. Because just thereafter the learned Supdt. (Resp. No.1) issued the impugned Order his Memo. No.A-4/ EDA/Majra Piperkhera dated 28-3-85 (Ann. A V on Page 15-47) through which he not only rejected to tondone the period of unemployment into duty, he has rejected to count a period of actual duty rendered by the applicant from 4-1-79 to 7-2-80 as duty for the purpose of determining selection to the Regular Posts. The applicant preferred an appeal against this order to the learned DPS Kanpur on 17-4-85 vide copy at Ann. A VI on pages (8) to 20 This appeal too was rejected by the learned DPS (Resp. No.2) through a non speaking order conveyed through the Resp. No.1 vide latter's Memo. No.A 4/EDA/Majra Piper-Khera dated 25-3-88 at Ann. A VII on Page . THe Condonation having been refused the provisional permission to appear at the REcruitment Examination is said to have become infructuous and as such the result of the Recruitment Exam. was refused to be announced. Hence the applicant is submitting this application.

(ii) The applicant was acquitted of all charges by the Hon'ble the High Court Of Allahabad (Iucknow Bench) vide their order dated 30/7/1976. He submitted acopy of

Rutewar Edmis (408)



said Judgement to the learned SUPDt. Posts 'M' dn. Kanpur (Resp. No.1) along with an application for being put back to duty. He submitted the said application to the learned Supdt. (Resp. No.1) on 9/10-11-76 under certificate of Posting. A photo-stet copy of the said Posting Certificate is appended herewith at Ann. A III on page 12 . Despite several unregistered reminders sent, finding no response from the learned supdt., the applicant sent a Regd Reminder on 20-3-78 and still another regd. reminder on 13-2-79. The photostet copies of the receipts of the regd. letters sent are appended herewith as Ann. A III on Page 12. He was ultimately posted as EDMP Gangaghat from 4-1-79 in the Temporary vacancy of Shri Munshi Lal as per orders of SDI(Posts) Unnao. Later on that very post fell clearly vacant and The Asstt. Supdt. Posts East Sub Dn. Unnao advertised vide his No. A/EDMP/Gangaghat dated 3/1/79 for recruiting a suitable candidate for that post. The applicant too submitted an application and interalia in consideration of his experience of the work he was appointed EDMP Gangaghat now against a clear vacancy w/e/f84/2/86 (8-2-80). thus the applicant continued to work on the same post exactly in the same cadre and pay in continuation of his previous service.

In the impugned order dated 28-3-85 at Ann. (iii) A V on pages 15 to 7 the learned Supdt. (Resp. No.1) has declined to count actual services rendered by by him as EDMP Gangaghat from 4-1-79 to 7-2-80 because he says "that besides the points discussed above the services of the official during the period of EDA services were never terminated consequent on Ontenai Egnit Bris (Gai)



on want of vacancy due to either abolition of post or upgradation of the post office etc. During the said period also did not voluntarily resigned from one ED Post to take up the appointment in another Stion.

ED Post with proper permittion, but got the appointment as EDMP Gangaghat w.e.f.8/2/80 as fresh candidate. As such the services of the said Shri Hanuman Pd. other than the services rendered as EDMP Gangaghat w.e.f. 8/2/80 can not be taken into A/V for any purpose including the purposes for computing length of service for appearing in any Departmental Examination/ or grant of ex-gratia gratuity."

The reasons offerred by the learned Supdt.

(Resp. No.1) for not counting the actual services rendered by him as EDMP Gangaghat from 4/1/79 to 7/2/80 are not atall clear. moreover he has not supported his contention by quoting any Departmental Rule/order. On the contrary there are specific instructions from the DG Posts to count such services for all purposes.

Moreover in his letter dated 25-4-84 at Ann A IV on pages (3 & 14 addressed to the learned DPS Kanpur Rehas never raised this issue. Thus it is quite clear that it is an afterthought just to harm the applicant.

(iv) The applicant had been put off duty on 27-9-71 in connection with a criminal case pending against him in a criminal court. The cort below had awardedhim the punishment for life Imprisionment but the operation of that order was soon stayed by the learned High Court of Allahabad (Iucknow Bench) till the finalisation of his appeal. The appeal was fully allowed & the applicant was acquitted of all chages vide orders passed on 30/7/86. The applicant submitted a copy

Ruteward

(9)

of the said judgement to the learned Supdt on 9/10-11-86 along with an application for being put back to duty. The respondents acknowledge to have received this judgement sometimes in December 1978 as they offerred the applicant a lower post of EDMP Gangaghat from 4-1-79 and the applicant ungrudgingly accepted the same because in was in great financial crisis. Under Departmental Rules it was a must on the part of the learned Supdt. (Resp. No.1) to have put back the applicant to his old post of BPM Majra Piperkhera which he failed to discharge. Had the learned Supdt. acting as per rule posted the applicant as EDBPM Majra Piperkhera Frm 7-1-79 the present situation would never have arisen. The learned Supdt. just to coceal his lapses has offerred peculiar arguments to reject the services of the applicant for counting the same to assess his suitability for appearing at a departmental Exam.

In accordance with D.G. P&T New Delhi letter No.47/16/79 SPB I dated 22/12/79 appearing as DG's Instruction No.5 below Rule 9 of E.D.A. (Conduct and service Rules) 1964 the applicant was required to have put in a service of only two years and a half from 4/1/79 in order to have become eligible for the said Examination.

· (v)

In any case he is fully entitled to have been properly admitted to the said Recruitment Examination of Postman and therefore it is a must on the part of the respondents to cause declaration of the withheld result. It is, therefore prayed—

Ruffered - Egan 94115 1298)



#### 7. Reliefs Sought for -

In view of the facts narrated in para 6 above the applicant prays for the following reliefs:-

- on pages 5 to 7 and the appellate order dated 21-3-88 at Ann. A VII may both be set aside. They may be directed to get the result of the Examination announced by the learned P.M.Kanpur.
- (ii) In t case the applicant is declared successful he may atonce be appointed as a postman and his pay may be notionally fixed from the dates? the applicant would have worked in the postman's cadre had his result not been withheld.

(iii) He may be allowed the cost of this suit.

Interim Relief any prayed for-

The applicant prays that his result of the Examination may kindly be got announced immediately but he may be given appointment in the new

Cadre only after this application is finalised.

If this request is acceeded to a lot of time & labour because at all ends will be saved in case the applicant is found to have failed in the Examination. In that case this application would become infrutuous.

Ruseward

हमुप्तान धमार डिवर



#### 8 Interim order, if prayed for NIL

#### 9- Details of the remedies exhausted

The applicant declares that he has availed of all the remedies available to him under relevent service rules—

The applicant preferred an appeal on 17-4-85 to

DPS Kanpur vide Ann. A VI on pages (2 to 2 which was rejected by him on 25-3-88 vide Ann. A VII on P 21

#### 10- Matter not pending with any other court etc. :-

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law, or any other authority or any other b nch of the Tribunal.

- 11- Particulars of the Postal Order in respect of the application fee :-
  - (i) No. of I. P. O. DD4/227457
  - (ii) Name of Issuing P.O. Allahabad H.P.O.
  - (iii) Date 25-4-88
  - (iv) P. O. at which payable

Allahabad H. P. O.

- 7/12- Index- An Index of the documents to be relied upon is enclosed with each copy of this application
  - 13- List of enclosures :-
    - (i) Vakalatnama
    - (ii) one I. P. O. for Rs. 50/-
    - (iii) Seven documents to be relied upon

#### In Verification

I, Hanuman Pd.Dwivedis/O Shri Raghubar Pd. Dwivedi aged 30

years R/O Vill.&P.O. Banthara Unnao and working as EDMP Majra do hereby

verify that the contents from 1 to 13 are true to my p rsonal knowledge & belief and that I have not suppressed any material facts.

Place- Allahabad
Date 16/5/88

To

The Registrar, Central Adminstrative Tribunal,
Allahabad—211001

Signature of applicant

R. K. TEWARI

Advocate

154, Purshottam Nagar

(Khuldabad)

Allahabad-16

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From

धारीसक गराध्य (धक्र) महत्त्व का भीता सक्तामा

छलर भे समय १४८७ 'निक्न संख्य हैं in repl. Please quote

मिटेशक उन्हें सामारी कार्य प्रमान

रा न्या हरकेर रूप भाग्या विकास महा । ०५-७५ का महा भी लेखा के 25 4.84

100 हर्नुजाह अक्षर कि मो द गारि SUBJECT TOTAL CONTRACTO

3 migration 3,513 grows / 23- Uool 638 fairs 13.9.80 भी अनुभाग प्रभाट रिक्टो की विभूकि आएका उपकर्म अस्यादेशालाक्षण्या प्रदेश कि वास्त्र १९०० हिंदी स्थापति के स्थापति । अस्य वर्ग हिंद्यां स्टब्स १८०० हैं। लह या कार्य कर है। तलकातीन कि.मेशक के कार्यामा क्षे चल्ला दार्ग जान रि । १४ वर्षा मार्गिक स्थापन स्थापन स्थापन स्थापन - हार कार्य करेंग त्यागा में रिकार होता है जिसे हैं। जो में मानार के मार्चित कर है जा है साला है के ला। मा ३६३ ६९ तम् उस या कुना तिम्बन अस्तरा कोरान्य देश का देश िस्मान 200 मा है। आज है। के हिम हम इस अगारित 9mos 10 के जिस्से कारण वे फरार के जी। तत्त्वा जीत (त) प्राच न केंद्र निकांक विश्व मा का का का कार कर निकार। हाईका ने दिनां के 20 गा गढ़ हों। अने कार्र मर म्हार जातिश राप दे लाट मा १२ की विशेषक हाम अन्यी निष्टित । हिंग दि एक दाह अप की प्रोक्तिस्स मा। १

महात हिस्सी मेरी अन्य का दार है के अपनी निक्र जीन ा का तर भी हिल्ला नाम जा है। इस सामाना में उस नामाना में उनियानि राक्षा राष्ट्रम प्रस्ति करे। अन्ति अन्ति र्जानवदा दिना से वाला तः अनुसार योजां का तलांला विमा रे जा कि फाइटा में अनुरालात गरा वामानाय में उपरिचानि त्राका साक्ष्म प्रमुत में रेने

े स्थानित हरें।

भी प्रमान प्रसाद दो। कानपुर म.व.जे हुई छीरकें में विभागां वा विभाग में वहन ती महर शामा अनुमति लक्ताती. がらから 型が子子 3号かりでのはある Clan I die न डाह्य मारीसा पास राज रामा है। वागाय डाम ।।।। (स अहार कार है। उनकी सित्य अमार को जाती चेंद्री है। Seni (a) (दिन कार को जाता है जीव अमार असे उनकी । वहार अवसे कि कार कार की कार के जीव अभाव के उनकी । वहार 16 17 Jan. 21.1212 214, 81 312811601 11.

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# Annexure A I

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INDIAN POSTS AND TELEGRAPHS DEPARTMENT OFFICE OF SUPDT. OF POST OFFICES KANPUR (M) DN.

Memo No. A-4/EDA/Majra Piper Khera dt. at KP, 28.3.85

This is a case of Shri Hanuman Pd. Dwivedi EDDA Gangaghat PO. Distt Unnao regarding fixation of his past services and counting of absence/bread as duty or otherwise.

The said Shri Hanuman Prasad Dwivedi R/O Vill-Banther Distt. Unnae was engaged BDBPM Majra Piper Khera in the month of April, 1968. Later he was shifted to work as EDBPM Gangaghat but consequent on upgra--dation of Gangaghat EDBO as Departmental SO, the said Shri Hanuman Prasad Dwivedi was again reverted as EDEPM Majra Piper Khera w.e.f. 26.2.69, while working as EDBPM Majra Piper Khera, the said Shri Hanuman Prasad Dwivedi remained unauthorised absence from 12.6.69 to 23.6.69. The period was treated as break wide IPOs. North Sub Dn. memo No.A/Hajra dated 27.6.69. Since the services of ED employees are not transferable, the frequent charges from one place to other, the request of the official or otherwise will automatically be treated as break in service. Further the unauthorised ebsence even for a day constitutes a break in sertice of an EDA unless regularised as authorised leave or condoned vide DG P&T Instructions No. 10 below rule 4 of EDA conduct and serice rules. As such the services render -ered by said Shri Hanuman Prasad Dwivedi in any capacit -ty upto 23.6.69. will not be counted for any purpose.

2. While working as EDBPM Majra Piper Khera the said Shri Hanuman Prasad Dwivedi, again absented himself w.e.f. 27.9.71 without any leave application or authorised leave. On enquiry it was found that the said Shri Hanuman Prasad was arrested in a murder case. Consequently he was placed put off duty w.e.f.27.9.71 vide IPOs.North Sub Dn. Kanpur memo No.A/Majra Piper Khera dated 15.1071 which was confirmed wire vide Sr. Supdt. of Post Offices Kanpur Dn. memo No.A-4/Majra Piper Khera dated 5.11.71. In the murder case the said Shri Hanuman Prasad was sentenced to under go imprisonment for life under section 302/149 IPC etc. vide Session Judge Unnac judgement dated 30.10.72

Contd....2



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but the official failed to perform his legitimate duty to inform this office with the fact of his sentence awarded by Honourable Session Judge Unnao, to enable this office for taking necessary action against him. As such the action under rule 6 or 8 or 5 A as applicable of EDA conduct and service rules could not be taken by this office and the official contuned as put off duty. Though no order of termination of services of . official are available in the file, but the services of the official stood terminated autometically w.e.f. 30.10.72 is. the date of judgement for the sentence of life imprisonment. Since the EDAs, do not hold any lien en punkakkunk any post, there is provision in the rules to keep the post vacant for such officials till their cases are decided in applels . Moreover the official apprised this office with the fact that he was aquitted appeal by the H, Me High Court of Allshabad bench, Lucknow on 14.11.79, when the copy of judgement was received by this attac office vide SPM Gangaghat letter no. 150 dated. 12.11.79. This office was in a position to take action against the official under relevant rule 6, 8 or 8 A of EDA conduct and serve -ice rules, or put him on duty after going due consi--derations to all facts, after 12.11.79 only. Taking into the bright side of the official into account, had which the official been fully exonerated and reinstated on duty, the period during which the said Shri Hanuman Pd. was not in service or remained put off duty would have not been taken into account for completing his length of service vide DG P&T instruction: No. 11 below rule 4 or EDA conduct and service rules.

- Meanwhile the said Shri Hanuman Rd. was engaged as EDMP Gangaghat w.e.f. 4th. Jan, 1979 in place of Shri Munshi Lal. Further more in response to ASPOs. East Sub Dn. Unnso advertisement Ne.A/EDMP/Gangaghat dated 3.10.79, the said Shri Hanuman Rd. applied for the post of EDMP Gangaghat without furnishing any detail of pervious service/conduct. Consequent the said Shri Hanuman Rd. was appointed as EDMP vide ASPOs. Unnso memo no.A/EDMP/Gangaghat dated 8.2.80 and since then working as EDMP Gangaghat (Unnso).
- 4. I have gone through the case of the said

  Shri Hanuman Pi. EDMP Gangaghat thoroughly in consulta
  tion with all the files including the files of ASPOs.

  Innap relation the bin and rules contained inthe ED conduct.

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and service rules and to the conclusion that besides
the points discussed above the services of the official
during the period free-2010-09 were never terminated
consequent on want of vacancy due to either of similation
of post or organistion of the post office etc. During
the said period also did not voluntarily resigned from
one 10 post to take up the empointment in another
10 post with prever permission, but got the amointment
as some congagnat w.e.f. 0.2.80 as fresh candidate. As
such the services of the said Shri Hamman Pressi, other
than the services reniered as EDMP Congagnat w.e.f.
8.2.00 cannot be taken into account for any purpose
including the purposes for computation of length of
corvice for appearing in any Departmental examination and
for grant or enegratic gratuity.

Honce it is decided that the services of the cold that Handman Presed as ED employee will only be taken toto account w.e.f. CO.2.80 for all purposes including the competation of length of sortice for eligibility in appearing in any Departmental examination and/or grant of exercise gratuity pending case, if any, for which final decisions have not been taken, will be decided to accordance with orders, as above. Provious Scolaions/erders in this regard. Exercises in any stand medicion.

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6. DPI Kanpur Region Respur-

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(R. K. Tewari Advo.)

uxuThe Director Postal Services, Kanpur Region, Kanpur-208001.

Subject: Representation against the orders of the SPOs Kanpur (Aufesil) contained in memo. No. A.4/EDA/ Majra Piper Khera dated 28.3.85.

Sir

With profound regard the representationist has to represent against the aforesald orders with the follotding factate

- That he had been working as BMI Majra Pipar Khera from 18,8,68, having been appointed formally on that post. But subsequently he was engaged to work as Bhill Ganga-ghat where he had worked till the upgradation of the latter B.O. into a departmental S.O. On upgradation of the later B.O. he had turned up again on his original post and acted as BPM Majra Pipar Khera.
- During the course of his performance as B.P.M. Majra Pipar Khera, he was involved in an non departmental criminal case and was sentenced to rigrous sentence of 20 years by the Session Court, but that punishment, subsequently had been turned down by the High Court Allahabad and he was acquitted of the charge raised by the first trial court. A copy of the judgement of the Appellate court was submitted to the SPOs Kanpur (M) on 9.11.76 with an application requesting therein for his reinstatement in the service and for finalising the departmental action but nothing could be done, despite a number of reminders as mentioned below:

Dated 15.2.77 despatched under Ganga-ghat RL No.518 RL No. 1594. Dated 20.3.78

Owing to facing criminal offences in the Court and heavy expenses in the court cases, he had been financially handicapped as such he had applied for the post of the EDDA Ganga-ghat to earn his livlihood and was appointed as EDDA there. Since then he found himself in a position to feed his small children atlenst one time a day. He had applied for the examination held in July 83 and had passed it successfully as per official communication from the SPOs Kanpur(M) vide his letter No. A. 4/EDA/Majra Piper Khera dated 25.4.84 addressed to your office with copy to this office. But the result could not be declared so far and he being a successful candidate, is being deprieved of promotional benefits on the filthy grounds as well as ill attentions and apathy of the others whose attentions did not come to be focussed to his various representations on the subject despite a lapse of so many 4 years.

The facts given in the first para of the decision indicate that he was engaged as EDDPM Ganga-ghat and later on shifted as DPM Ganga-ghat and again was reverted to the Majra Pipar Khera on upgradation of the latter B.O. to departmental S.C. They do not reveal the actual position of his approved service. He had been appointed as BPM Majra Pipar Miera and as such there is no question of either engagement, or reversion from one post to another but it concerns the regularisation or approval of the service of his on a post after holding thereon a valid appointment. Not only this but the fact of his unauthorised phence from duty from 12.6.69 to 23.6.69 may be available in his file but he was never apprised of such unauthorised absence nor was served with copy of any memo. as mentioned in the decision.

The deciding authority's observation, with the quoted the D.G's instruction No. 10 below Hule 4 of BDAs. Conduct & Service Rules 1964 relates to nantaily fornant grantuafxexgratkaxgratuatxx specifically the subject matter relating to eligibility for the grant of exgratia gratuity. They do not touch the very aspect of the case, decided by the said authority who is also perhaps not aware of the fact that his deputation from Majra Pipar Khera B.O. to Ganga-dhat and therefrom to his original place of posting was subject to the authoritative orders and approval of the then competent authority and as such his observation is an after thought beyond the lawful comprehension based on his only personal whim or fancy supported by the argument that had he done it of his own accord, his act would have been in position to be construed as an act of wilful absence involving automatic constitution of break in his service. His absence on the post was under the approval of the then authorities and therefore it dispels his doubtfulness in face of the instructions contained in the Dis letter No. 43/15/65. Pen dated 7.6.68 and as such his order for non enumeration of due applicance of his wind for the with point, base of which was nothing but woudiciousness under the shadow constitutional safeguard, guaranteed by the Supreme Court's decision dated 22.4.77, prenouncing the EDAs as vivil servants.

The facts, enunciated in para 2 of the decision state that he had absented from duty without any leave application form with further indication that he was application form with further indication that he was arrested in a murder case. After his arrest, he had no time errested in a murder case. After his arrest, he had no time to inform the authorities, however on securing information from any source, he was put off duty by the IPOs North Sub Memo.No.A/Majhra Pipar Khera dated 27.9.71 in conformity with the instructions contained in G.I. conformity with the instructions contained in G.I. Instruction No.4 read with G.I. M.H.A letter No.34757/62 Avd dated 21.11.82. These extricates himself from the liability of informing the competent authority in case of a detention

Similarly laxity of the representationist pointed out by the competent authority with regard to not awaring him of the sentence awarded by the Sessions Court Unnao resulting in no departmental action against him, has not been his personal tortious activity in the light of the instructions of the Govt. of India No.3, stressing the need of conviction of the Govt. servant to be promptly communicated to the administrative authorities. Therefore at was the duty of the trial court/State Govt. to communicate to the competent authority about the sentence awarded to him. Thus in the light of the instructions contained in G.I. M.H. A. letter No.39172/51 Est dated 23.10.1951 liability for the non communication lies with the Court concerned and also with the competent authority by whom he was put off duty and the prolongation of his period of off duty would have been a matter of his grave concern to awaken the issue enjoying a deep slumber in the lap of no action.

However the representationist as soon as was acquitted by the appellate court had sent a copy of the judgement to the SPOs Kanpur (Mufassil) on 12.11.79 through the SPM Ganga-ghat. But no action to regularise the period of his put off duty was taken by the competent authority was taken by the same only and on faut personal intervention in the matter and that too has been subjected to the victimisation of personal produce, brushing a side analytical various aspects of the constitutional protection safe guarded by the article I & II of the Indian constitution as a result of decision of the Supreme Court dated 22.4.77.

A look into the para 6 of Section VI of Swamy's Compilation of Service Rules of EDAs Conduct & Service Rules

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1964 stronges the need of the regularisation of the paried of jut off duty caused owing to his being implicated in a consessed case. It ought to have been decided as duty for "MII purposes by drawing up the procedure prescribed for regular devernment servants in terms of the DG's Instructions No.12 and 3 contained in letter No.43/42/70 Pen/Disc/II dated 22.6.79.

The competent authority has simply given weightage to the conviction made by the District Sessions trial Court Unnao, but has been unmindful of the verdict of the laws court, bestowing the representationist upon the restoration of full service benefits, protected by the instructions contained in clause 3(a) of Govt. of India Instruction No.4 below Rule 14 of CCS (CCA) Rules 1965, read with provise under Rule 10(4) as inserted by the notification dated 7th Sept. 1981 and Govt. of India instruction No.5 below Rule 10. They fully attract the provise (2) to clause (2r of article 311 of the constitution.

The entire decision depicts the inactionariness of the office of the competent authority which did not take a proper recourse to the prosedures enunciated in the various rules of the Deptt. but kicked down the right of the representationist under the pressue of the power in disregard of the departmental rules/Instructions/Orders. The facts contained in the decision bear some things else rather the facts, given in his letter No. A.4/EDA/Majhra Pipar Khera/84-85 dated 25.4.84 diverting them to the opposite directions to each other with a view to unopening of the door of human comprehension so that the tricksome activities may find no room to come to lightbut the grasping of the facts may be illusory.

With regard to his working as EDDA Ganga-ghat, the representationist has to assert that he had been, due to financial handicap in a deplorable condition, being unemployed deprieved of his old post, had accepted the offer as temporary measure without furnishing any undertaking that he was prepared to forge the benefits of the old post on which he was holding a notional lien as a holder of civil post. If the older of the appointment was such thorny to him it was the moral and legal liability of the appointing authority to apprise him of the probable consequence on acceptance of his offer, because that authoraty was dully well versed with the technical knowledge of such type of intricacies. But nothing was pointed out and as a lay man to feed the hungry family member, he had to accept the offer.

The whole decision is not complete in itself. It has been subjected to inaccuracy in the sense that the period with effect 8.2.80 has been decided whereas regarding the period prior to 8.2.80, assurance for deciding the same has been given.

In the end, the representationist has to pray that the entire period of his service commencing from the B.O. Majhra Pipar Khera may kindly be ordered to be treated as duty by regulating the period of off duty owing to his involvement in the critical case and he may be declared a successful candidate of the Postman examination, passed by him.

Yours faithfully, Cryhig Tong Lad 1 11465 (Hanuman Prasad) hra Pipar Kheza and

the then EDBPM Majhra Pipar Kheza and now EDDA Ganga-ghat(KP)

Dated "1-4-35.

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Annexure A VII Department of Posts, India

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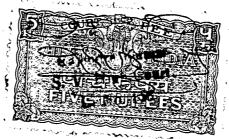
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ार पर पर पर पुरुष पर पर पर पर अपने महत्ताना अदा करने का वचन दकर	, <i>VU</i>
में / हम अपना वर्कील नियुक्त करता हूँ / करते हैं । उन वकील महोदय को मैं / हम	3%
यह अधिकार देता हूँ / देते हैं कि वह मुकदमे में मेरी ओर से पैरबी करें आवश्यक सवाल पूछें, जवाब दें और बहस करें दस्तावेज व कागजात अदालत	सन्
में दाखिल करें, व वापस लेवें पंचनामा उपस्थित करें. पच नियक्त करें यदि	
आवश्यकता हो तो पंच निर्णय का लिखित विरोध करें, सुलहनामा दाखिल करें, दावा स्वीकार करें, उठा लेवें और डिग्रा प्राप्त हो जाय तो उसे जारी करावे, डिग्री का रुपया	
व खर्ची, हर्जीना का रुपया या किसी दूसरे तरह का रुपया व खर्ची जो अदालत से	नाम
मुके / हमें मिलने वाला हो वसूल करें मेरी / हमारी ओर से अदालत में दाखिल करें	6
कोर्टफीस व स्टाम्प देवें या वापिस लेवें रसीद ले लेवें व प्रमाणित करें, नकल प्राप्त करें,	,
अदालत की अनुमित से मिसिल का मुआयना करें, आवश्यकता होने पर मुकदमा स्थापित करावें व इस मुकदमे के सम्बन्व में दूसरे काम जो जरूरी समक्षें पैरवी के लिए	
अपनी ओर से कोई दूसरा वकील नियुक्त कर यदि आवश्यकता हो तो अपील या	अदालत मा नं
निगरानी दायर करें और अपील निगरानी की अदालत में पैरवी करें और यह भी	अदालत मुक्तदमा नं <b>०</b>
वचन देता हूँ / देते हैं कि यदि मैं / हम पूरी फीस या खर्च न अदा करूँ / करें तो वकाल	- A
साहेब व उनके क्लर्क बहस व पैरवी के लिये बाध्य न होगें।	<del></del>

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समान प्रमाड / देव

हस्ताक्षर

इस अधिकार पत्र के अनुसार उक्त वकील महोदय इस मुकदमे के सम्बन्ध में जो कुछ काम करेंगे वह सब अदालत में स्वयं मेरा/हमारा किया हुआ समका जायेगा और वह मुक्ते हमें सदैव ही मेरे/हमारे किये के समान सवंशा मान्य होगा।

तारी**ख** 

Acethord
Reference

सन् १६ ई**॰** 

R. K. TEWARIE

154, Purshottam Nagar

(Khul-lahad) Allahabad-16

गवाह



In the Central Administrative Tribunal, Addl. Bench, Allahabad.

Counter-Affidavit

In

Registration no.0T 623 of 1988.

Sri Hanuman Prasad Dwivedi ..

.. Petitioner.

Versus.

- 1. The Superintendent Post Offices, Musassal Division, Kanpur.
- 2. The Director ,Postal Services, Kanpur.

. Respondents.

Affidavit of Kariman Singh aged about 2 years, son of Sri Sudarshan Singh, Assistant Superintendent Post Offices, Unnao.

Deponent.

I, the deponent, abovenamed, do hereby solemnly affirm and state as under:

Assistant Superintendent Post Offices, Unnap and has been authorised to file the present counter affidavit on behalf of the respondents in the aforesaid case. He is, as such, well-acquainted with the facts of the case deposed to below.

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. 2.



- 2. That the deponent has read the contents of the petition and has fully understood the contents thereof.
- 3. That before giving parawise reply to the petition it is necessary to set out brief facts which are relevant for understanding the controversy raised by means of this petition.

  moved under Section-19 of the Administrative Tribunal Act, 1985.
- That Sri Hanuman Prasad Dwivedi, the /
  was engaged as Extra Departmental Branch Post Master
  Majra Piper Khera in the month of April, 1968. Later
  on he was shifted to work as Extra Departmental
  Branch Post Master Gangaghat but consequent on
  upgradation of Gangaghat Extra Departmental Branch
  Office as Departmental S.C., the said Sri Hanuman
  Prasad Dwivedi was again reverted as Extra
  Departmental Branch Post Office, Majra Pipar Khera
  with effect from 26.2.1969.
  - al Branch Post Master , Majra Pipar Khera, the said
    Sri Hanuman Prasad Dwivedi remained on aunauthorised
    absence from 12.6.69 to 22.6.69. The period
    was treated as break vide Inspector of Post Offices
    North Sub Division Memo No.A/Majra dated 27.6.1969.



ale -



Departmental employees are not transferable, the frequent changes from one place to another the request of the official or otherwise will automatically be treated as break in service. Further the unauthorised absence even for a day constitutes a break in service of an Extra Departmental Agent unless regularised as authorised leave or condoned vide Director General, Post & Telegraph instructions

No.10 below rule-4 of the Extra Departmental Agent Conduct & Service Rules. As such the services rendered by said Sri Hanuman Prasad Dwivedi in any capacity upto 23.6.69, will not be counted for any other purposes.

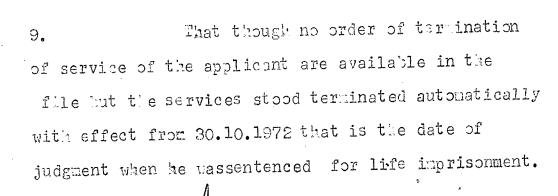
That while working as Extra Departmenta-Dran Post Master, Majra Pipar Khera the said Sri Hanuman Pd. Dwivedi, applicant again absented himself with effect from 27.9.71 without any leave application or authorised leave.

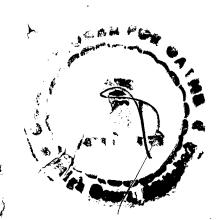
8. That on enquiry it was found that Sri Hanuman Pd. Dwwvedi, the applicant was arrested in a murder case. Consequently, he was put off duty with effect from 27.9.1971 vide Inspector of Post Offices North sub Division Unnao Nemo No. A/Majra





Piper Khera, dated 18.10.71 which was confirmed vide Senior Supdt.of Post Offices, Kanour Division Memo No. A4/EDA Wajra Pipar Thera dated 8.11.1971. In the murder case, the said Sri Hanuman Prasad Dwivedi was sentenced to undergo imprisonment for life under Section 302/149, I.F.C. vide sessions Judge Unnab Judgment dated 80.10.1972, but the official failed to perform his legitimate duty to informathis office with the fact of his sentence awarded by Hon'tle Sessions Judge Unnao to enable this office for taking necessary action against him. It was his duty to inform the Department about the sentence imposed upon him. In the absence of any information /knowledge to the Department no action under Bule-6 or Bule-8 or Bule-8A as applicable under Extra Departmental Agent Conduct C Services Rules could not be taken by the Deptt. and the applicant Sri Hanuman Pd. Dwivedi continued as put off duty.





.5.

10. That since the Extra Departmental Agents do not ho d any lien on any post, there is no provision in the rules to keep the post vacath for such official till the cases are decided in appeals. Moreover, the applicant apprised this Department for with the fact that he was acquitted in appeal by the Hontble High of Allahabad Bench at Bucknow on 14.11.79. When the comp of judgment was received by the Department vide Surgrintendent Post Master Gangaghat letter no.130 dated 12.11.70. This Department was in a position to take action against the applicant under the relevant Aule-6,3 or 3A or Extra Departmental Agent Conduct & Service Rules, or put his on duty after going due considerations to all facts, after 12.11.1979 only when the judgment was received. For a moment taking into account beneficial construction of the Rules in favor of the official, Mad the applicant her fully exponerated and reinstated on duty. The period during which the said Sri Hanuman Prasad Dwivedi, the applicant was not in service or remained but off duty could not have been taken into account for computing his length of service in view of Director General Post & Telegrash Instructions No. 11 below rule-4 of Entra Departmental Agent Conduct & Bervice Rules.



That in the meanwhile the applicant

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Sri Hanuman Pd. Dwivedi was engaged as Extra Departmenta Mail Peon Gangaghat with effect from 4.1.1979 in place of Sri Munshi Lal.

Post Office East Sub Division Unnab Advertisement no. A/EDMP (Gangaghat dated 2.10.1979, the applicant applied for the post of Extra Departmental Mail Peon Gangaghat without furnishing any detail of previous service/conduct. Consequent in ignorance of the said fact the applicant was appointed as Extra Departmental Mail Peon vide Asstt. Supdt. Post Offices, Unnab Meno . A/EDMP/Gangaghat dated 8.2.1980 and since then the applicant is working as Extra Departmental Mail Peon Gangaghat, Unnab.

13. That the contents of paras nos. 1 to 5 of the petitions are matters of record and , as such, requires no reply by means of this affidavit.

of the petition are not admitted as stated therein.

The correct fact is that the applicant was engaged as Extra Departmental Dranch Post Master Majra

Pipar Khera in April, 1868 and later on he worked as Extra Departmental Branch Post Master Gangaghat.

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The post of Extra Departmental Branch Post Master is not transferable. The applicant after being exonerated in the murder case intimated this department about it on 14.11.1979 after a lapse of more than three years. The contention of the applicant is incorrect that he immediately applied for taking back on duty . The applicant applied for appointment as Extra Departmental Roxk Mail Peon Gangaghat on . In his application the applicant did not mention the details of past services. He submitted the application for appointment of Extra Departmental Mail peon in response to the S.D.I. East Unnab letter No.A/EDMP/ Gangaghat dated 3.10.1979. Since the matter about t'e treatment of period, the applicant remained absent was not decided by the competent authority, therefore, he was permitted to take examination in July, 1983 provisionally. As per Director General Instructions contained in letter no.47-5/79-SERo/= dated 20.3.79 and 27.1.1981 and no.47-5/80-SPB-1/81 dated 7.4.80. A list of Extra Departmental Agents will be drawn according to the seniority and the number of candidates tobe permitted to appear in the evamination will be five times of the vacancies. The name of the does not come in merits because he wad rendered only about three years service in the Department. It is incorrect that the Director, Postal Services, Kanpur has condoned the break of



service as claimed by the applicant. Since the applicant was appointed vide Asstt. Supdt. Fost Offices Thead membered 3.2.30, the period before 3.2.80 cannot be treated at duty. The examination for the recruitment in mostman cadra was not held by the Supdt. Fost offices, Mangur MP (M) Division in the Jear 1932. It is wrong to say that the applicant rendered continuous three years service in the Deptt.. 15. That the contents of para no.6(ii)

of the petition are not admitted as stated therein. It is stated that receipt of application dated 9/10.11. 1976 is not admitted as no records of ordinary letter is kept. The receipt of reminder is also not admitted. Substitutes for the post are given by the employee who proceeds on leave. The applicant thight have been employed in place of Sri Munshi Lal on is absence. The contention is also incorrect that he was appointed as Extra Departmental Mail Peon Cangaghat in consideration of his past experience. The applicant did of mention that he ever worked as GrandPost Master Majra Pipar Maera and Congaghat. He was appointed as a fresh candidate. As the applicant porked as substitute of Gri Umski Dal, the question of counting kis past services does not /did of arise.

16. That the contents ofpera no.6(iii) of the petition are not admitted. It is submitted that

the applicant has himself mentioned that he worked in place of Sri Munshi Lal, therefore, it is quite clear that his services were not counted because he was not an appointee. The contention of the applicant is wrong that there are specific instructions from Director General, Post & Telegraph to count such services for all purposes.

That the contents of para no.6(iv) 17. of the petition are not admitted. The correct facts have already been stated in the preceding paras of the counter affidavit and the same are reiterated as correct. No application dated 9/10Movember, 1:76 was received in this office. The Post of Extra Departmental Mail Peon, Gangaghat was not given to the applicant but he was substitute of Sri Munshi Lal. The applicant never informed the Department phout his acquittal having been made by the Jon'the High Court. Therefore, the question of his posting as Extra Departmental Branch Post did not/could not have been arisen.Past services of the applicant were not counted in actordance with the Rules.

18. Phat the contents of para no.6(v)

of the petition are not admitted. The applicant

was appointed as Extra Departmental Mail Peon,

Gangaghat with effect from February, 1980 as xix

fresh candidate, AS SUCh the services of the applicant

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.10.

other t'an t'e services rendered as Extra Departmental Mail Peon , Gangaghat with effect from 8.2.1980 cannot be taken into account for any purpose including the purpose for computation of length of service for appearing in any departmental examination and/or grant of ex-gratia gratuity and there is no illegality in the orders passed by Senior Supdt.Post Offices Mufassal Division.

Phat in reply to the contents of para no.7 of the petition under the heading Relief sought it is submitted that the petitioner is not entitled to any relief I, II and III sought for by means of the present petition and the order dated 23.3.1908 and appellate order dated 21.3.1988 do not suffer from any informity and are perfectly legal orders.

That under the heading interim reliefs it is submitted that the applicant is not entitled to any interim reliefs during the pendency of this application. As already stated above the applicant does not come in merit and, as such, is not entitled for declaration of the result as prayed for.

21. That the contents of paras nos.9,10, ll and 12 of the petition are all matters of record and requires no reply by means of this affidavit.

.11.

The petition is devoid of merits and is liable tobe rejected by this Hon'ble Tribunal.

of this affidavit are true to my personal knowledge;

of this affidavit are based on information received from perusal of the papers on record ; those of paras nos. 2

of this affidavit are based on legal advice which all the deponent believes tobe true; that no part of this affidavit is false and that nothing material has been concealed in it.

So help me God.

Deponent.

I, R.C. Yadav, clerk to Sri Ashok Mohiley, Advocate, High Court, Allahalad do hereby declare that the person making this affidavit and alleging himself tobe Sri Karisen Singh is the same person who is personally known to me.

R.C.-yalone 23/6/88

Clerk.



.12.

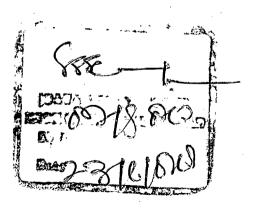
June, 1988 at 6. Day of is identified by the aforesaid clerk.

I have satisfied myself by examining the deponent that he understands the contents of this offidavit which have been read over and emplained to him by me.

NE.

Oath Commissioner





(x 116)

Before the Central Administrative Tribunals
Allahabad.

0.A.Regnl No.923 of 1987.

Hanuman Prasad Dwivedi . . . . . . . . Petitioner

Versus

Union of India and others. . . . . . Respondents.

## REJOINDER

TO

The reply affidavit filed by the respondents on 27.6.88.

The applicant most respectfully begs
to state that before submitting a parawise comment.
He may be permitted to lay down the following few
facts which will help in adminstering justice.

admitted in examination for the recruitment of Postman conducted by Chief Postmaster Kanpur in July 1983. His result is withheld and it will be announced when it is finally established in this courte that he was legally entitled to appear in the said examination. As per rule 1 under the Capitan Promotion to cadre of

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Prospects' of E.D.A. (Conduct & Service Rules-1964 E.D.Agents with more than 3 years of E.D. service and are below 42 years of age are eligible to appear in the examination for appointment to the cadre of Postman and village Postman.

- There is absolutely no despute with regard to the fact that the applicant is much below the age of 42 years.
- The only desputed point is whether (4) he has put in 3 years of service or not. Vide contents of para 2 on page 6 of the reply affidavit "the applicant was appointed as Extra Departmental Mail Peon vide Assistant Superintendent Posts offices Unnao Memo No. A/E.D.M.P./Ganga Ghat dated 8.2.1980 and since then the applicant is working as Extra departmental Mail Peon Gangaghat, Unnao". A perusal of the above memo No.A/E.D.M.P./ Gangaghat dated 8.2.1980 appended herewith as Annexure A-VIII on page  ${\cal S}$  will show that the applicant had been working on this very post since 4.1.79. The entire service from 4.1.79 to 8.2.80 was regularised by the Assistant Superintendent of Post Offices Unnao. The point of confusion is that on 4.1.79 the post of E.D.M.P. Gangaghat had been under the control of Inspector Post Offices Unnac. In February 1980 the post of Inspector Post Offices Unnao was converted into that of an Assistant Superintendent Post Offices Unnao and



he became the controlling officer of that post of E.D.M.P.Gangaghat. Thus it was in fact the same officer who appointed the applicant as E.D.M.P. Ganga Ghat on 4.1.79 and later on regularised his services night from 4.1.79 by issuing an

appointment order on 8.2.80.

\*

more point of dispute. It is because of wrong reliance of the learned respondents on D.G's Instruction No./11below Rule 4 of E.D.A. (conduct & service) Rules inrejecting the period of put of duty followed by Hon'able acquital from all charges has been rejected in computing his length of service. The last sentence of Para 10 on page 5 of the reply affidavit read as follows:

"The period during which the said applicant was not in service or remained put off duty could not have been taken into account for computing his length of service in view of D.G. Post and Telegraph instruction No.11 below Rules 4 of E.D.A. (Conduct & Service) Rules".

This view is highly misconceived. According to the said D.G's instruction No.11 below rule 4 the period of put off shall not be taken into account for computing length of service for the purpose of granting amount of gratuity and not for granting permission to appear in the departmental

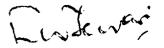
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examination for which D.G's instruction No.4 below Rule 9 which read as follows is applicable-

7 No 1

- (4) Reckoning set of "Put off" period for determining selection to regular posts. It was clarified in this office letters of even number dated 20.3.79 and 27.1.1981, that the E.D.As will be eligible for appointment on the basis of length of service after they have qualified in the prescribed test. It has been decided that the following Periods may be added to the actual duty period for the purpose of reck-oning/determining their six selection to regular posts on the basis of recruitment examination:
- determining selection to regular posts:— It was clarified in the office letters of even number, dated 20.3.1979, and 27.1.1981, that the E.D.As will be eligible for appointment on the basis of length of service after they have qualified in the prescribed test. It has been decided that the following periods may be added to the actual duty period for the purpose of reckoning determining their selection to regular posts on the basis of recruitment examination:
  - 1. The period during which as an E.D.A.



remained "put off" duty for contemplated disciplinary or criminal proceedings provided he has been taken back to duty without the penalty of dismissal or removal from service imposed on him.

(D.G. P.& T ND Letter No.47/5/79-S.P.B-I dt. 22.10.1982).

In this way the applicants service comes to 4 years of actual service + 8 years of suspension period from 27.9.71 to 3.1.79 or 12 yearswhich justifies his eligibility for appearing in the said recruitment examination held in July 1983 beyond all doubts.

- Now coming to the para wise reply
  the zift applicant most respectfully submits as
  follows:-
- (7) Paras 1 to 7 require no reply as they are little concerned with the instant case.
- (8) Contents of paras 8 and 9 admitted to the extent that the applicant was involved in a criminal case and he was put off duty from 27.9.71 by the I.P.Os North, Unnao. Rest of the averments are superfluous.
- (9) Contents of para 10 are emphatically denied in view of the facts narrated above in para 5.

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- (9) Para 11- Not disputed.
- (10) Para 12- Denied in view of facts narrated in para 4 above.
- (11) Para 13 No comments.
- (12) Contents of para 14 are admitted only to the extent that the applicant had been put off duty/removed from services from 27.9.71 to 3.1.79 and from 4.1.79 he was appointed as E.D.M.P.Ganga-Ghat on which post he is working even today. Rest of the averments are denied.
- Para 15 Denied. The applicant has already press produced photo copies of all V.P.Cs and receipts of registered letters.
- the facts narrated therein are wrong. Shri
  Munshi Lal was promoted to Group D cadre and his
  post had fallen clearly vacant. The I.P.Os North
  had appointed the applicant on that clear vacant
  post from 4.1.79.
- (15) Contents of paral 17 are denied in view of facts narrated in paras 1 to 5 above.
- (16) Para 18 Denied in view of facts narrated in para 4 above.
- (17) Para 19 As the respondents have miserably to controvert the allegations reised

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by the applicant he fully deserves to be granted the reliefs sought for.

(18)Para 20 and 21 - No comments.

## In Verification

I, Hanuman Prasad Dwivedi s/o Shri Raghubar Prasad Dwivedi r/o village & P.O.Bauthera, Unnao and working as E.D.M.P. Majra Unnao do hereby verify that the contents from 1 to 13 are true to my personal knowledge & belief and that I have not supressed and any material facts.

हन्मान पुराद किंदी

D.A./1

Signature of Rejoinderist.

Dated:12.09.88

R. K. TEWARI

Advecate

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Annexure A-8 सहायक अधीक्षक डाकचर office of to उन्नाय (पूर्वी, उप असह Memoro A/ Esm/ Jangaghat Dated Unnao tee B-2-80 Whereas on absorption of Sri Uma-Shankar Bojpai Eo. ml Janga ghartlund m the cadre of Postman si Hanuman Pd & Dwived For Kaghnus to Dwived 3/049 Banthar (Unaco), who has been working as G.D.M. Since 4-1-) 9 vicetas absentie, continuously is hereby appointed as El. m. p. Janga ghalfo, provisionally. with the shall furnish required security aturce and a medical certificate of his health should be furnished from a M.B. B.S. doctor. He shall be abide by E.D.A (Service & conduct) Rules 1964 & and shall les personally responsible for ters records and valuable entirety Colin for convey ance etc. 40 shall arrange his substitute if the proceeds on leave. His services are liable to to terminated of his work and conduct is found imsatisfactory. सहायक अमीक्षक कारूप रे Spyt! Join Hadumanld Mythe som Sangaghat to my. 1) The AS unna Obs unndo to Me

m the Central Athinistrative Tribunal Allahabad Bench fegistouluno. 623 of 1988 Hanuman Brasad Director Director Postal Services Compur Respondent/s Opp. Parties. Denother Didivedi 1 Defendant/s Petitioner/s. Judgment-Debtor/s Accused. Plaintiff/s. Decree-holder/s. Complainant/s, 1/We Suppoint tendent of Post offices Compour the Nos(M) Division Vernetus In the above matter hereby appoint and retain ASHOK MOHILEY ADVOCATE HIGH COURT to appear, act and plead for me/us in the above matter and to conduct/prosecute and defend the same in all interlocutory or miscellaneous proceedings connected with the same or with any decree or orders passed therein, appeals and or other proceedings therefrom and also in proceedings for review of judgement and for leave to appeal to Supreme Court and to obtain return of any documents filed therein, or receive any money which may be payable to me/us. 2. I/We further authorise him to appoint and Instruct any other legal practitioner authorising him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so. 3. I/We hereby authorise him/them on my/our behalf to enter into a compromise in the above matter, to execute any decree/order therein, to appeal from any decree/order therein and to appeal, to act and to plead in such appeal or in any appeal preferred by any other party from any decree / order therein. 4. I/we agree that if/we fail to pay the fees agreed upon or to give due instructions at all stages he/they is/are at liberty to retire from the case and recover all amounts due to him/them and retain all my/our monies till such dues are paid. 5. And I/We, the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my own acts, as if done by me/us to nts and purposes. 19 at day of ecuted by me/us this Signature of Position Signed before in the signed before Executant/s are personally known to me he has / they 1mgDivision have / Satisfied as to the identity of executant/s signature/s. (where the executant/s is/are illiterate, blind or unaquainted with the language of vakalat). Certified that the contents were explained to the executant/s in my presence in......the language known to him/them who appear/s perfectly to understand the same and has/have signed in my presence. Accepted ownsel for the Respondent no 182 only ASHOK MOHILEY Flat No. 3, Block No. 7 Nagar Mahapalika Flats Hastings Road

(Nyaya Marg) Allahabad-211001

Phone: 3046